

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1354
ANSWERED ON:05.03.2013
CRIME AGAINST SCS STS
Singh Shri Bhupendra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is a spurt in the incidents of crime against the Scheduled Castes/Scheduled Tribes in some parts of the country;
- (b) if so, the number of such cases registered during each of the last three years and the current year, gender, crime and State-wise;
- (c) the total number of accused arrested in this regard and the action taken against them, during the said period, State-wise; and
- (d) the steps taken by the Government to check such incidents in future along with the details of advisories issued to the State Governments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N SINGH)

(a) to (d) As per data provided by the National Crime Records Bureau (NCRB), number of such cases registered against SCs/STs during each of the last three years crime and State-wise is given in Annexure I & II respectively. The gender-wise data is not maintained centrally by NCRB.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against SC/ST lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against SC/ST. Ministry of Home Affairs has sent a detailed advisory dated 01st April, 2010 on crimes against SC/ST to all States / UTs.

The advisory on SC/ST has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well-structured training programmes, conferences and seminars etc.; improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of for the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc.

Ministry of Home Affairs in consultation with Ministry of Social Justice and Empowerment had convened a meeting to discuss on effective implementation of SC/ST PoA Act 1989 on 17th April, 2011 at New Delhi wherein the various aspects of effective implementation of legislations concerning SC/ST were discussed.